

ITEM NO.38

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32540/2010

(Arising out of impugned final judgment and order dated 09/09/2010 in WP No. 54530/2008 passed by the High Court Of Judicature at Allahabad)

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 32612/2010

(With Interim Relief and Office Report)

SLP(C) No. 34176/2010

(With Interim Relief and Office Report)

SLP(C) No. 9456/2011

(With Interim Relief and Office Report)

SLP(C) No. 10787/2011

(With Interim Relief and Office Report)

Date : 16/07/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Irshad Ahmed, AAG
Mr. Abhishek Kumar Singh, Adv.
Mr. Abhishth Kumar, Adv.
Mr. Som Raj Chaudhury, Adv.

Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.

For Respondent(s) Mr. Prakash Kumar Singh, Adv.
Dr. B. K. Jauhari, Adv.
Ms. Purnima Jauhari, Adv.
Mr. Adil Munner Andrabi, Adv.

Mr. C. D. Singh, Adv.
Ms. Sakshi Kakkar, Adv.

Mr. Mukesh Verma, Adv.
Mr. Prakash Kumar Singh, Adv.

Mr. Yash Pal Dhingra, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel
for the petitioner seeking adjournment for filing rejoinder
affidavit, list on 11.09.2015.

Rejoinder Affidavit be filed within four weeks.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar